## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.84/2016 RT CA(CAA) NO.139/Chd/Hry/2017

In the matter of:

Scheme of Amalgamation between:

Jindal Agrocorp Pvt. Ltd.

Transferor/Petitioner Company No.1

**AND** 

Ravindra Tubes Private Limited

Transferee/Petitioner Company No.2

Present: Mr. Atul V. Sood, Advocate for petitioner-companies.

Mr. Deepankur Sharma, Advocate for Official Liquidator and Regional Director, New Delhi along with Mr. D.K. Singh,

Official Liquidator.

Learned counsel for the petitioner-companies has filed report of the Chairperson appointed by the Hon'ble Punjab and Haryana High Court in the First Motion. The same be taken on record. The learned counsel for the petitioner-companies further submits that the affidavit of the Authorised Representative has already been filed that no 'objections' to the proposed 'Scheme' have been received from any quarter.

List the matter for hearing on 13.09.2017.

(Justice R.P. Nagrath)
Member(Judicial)

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August 23, 2017